

C.A.No. 3079 OF 2000
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
ITEM NO. 112 COURT NO. 6 SECTION XVI-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3079/2000

Jawahar Lal Sazawal & Ors. .. Appellant (s)

Vs.

State of J & K & Ors. .. Respondent(s)

DATE : 15.01.2002 : This/These matter (s) was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MRS.JUSTICE RUMA PAL

For Appellant (s) : Mr. M.N. Krishnamani, Sr. Adv.
Mr.A.K. Raina, Adv.
Mr. A.K. Kaul, Adv.
Mr. S. Pani, Adv.
Mr. R.D. Upadhyay, Adv.

For Respondent (s) : Mr. Anis Suhrawardy, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Mr. M.N. Krishnamani, learned senior counsel
started arguments at 12.45 p.m. and concluded at 2.20
p.m. Thereafter, Mr. Anis Suhrawardy, learned counsel
started arguments and concluded at 2.35 p.m.
Arguments concluded. Judgment reserved.

.SP1

Charanjit

[Om Prakash]
Court Master